

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH 'B' CHANDIGARH

BEFORE: SHRI A.D.JAIN, VICE PRESIDENT AND
SHRI KRINWANT SAHAY, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.652/CHD/2022

निर्धारण वर्ष / Assessment Year : 2015-16

M/s Punjab Small Industries & Export Corporation Ltd., Sector 17-A, Chandigarh.	बनाम VS	The ACIT, Circle 2(1), Chandigarh.
स्थायी लेखा सं./PAN /TAN No: AABCP1602M		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Vineet Krishan, Advocate
राजस्व की ओर से/ Revenue by : Shri Manpreet Duggal, JCIT, Sr.DR

तारीख/Date of Hearing : 13.06.2023

उद्घोषणा की तारीख/Date of Pronouncement : 01.07.2023

HYBRID HEARING

आदेश/ORDER

PER A.D.JAIN, VICE PRESIDENT

This is assessee's appeal for assessment year 2015-16 against the order dated 25.08.2022 passed by the ld. CIT(A) NFAC, Delhi [in short 'the ld. CIT(A)].

2. The ld. Counsel for the assessee has filed an Application dated 13.06.2024 seeking permission to withdraw the appeal.

3. The ld. DR has posed no objection to the request of the assessee.

4. In view of the above facts and circumstances, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 01.07.2024.

Sd/-

(KRINWANT SAHAY)
ACCOUNTANT MEMBER

Sd/-

(A.D.JAIN)
VICE PRESIDENT

“Poonam”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
5. गार्ड फाइल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar